

HIGH COURT OF MADHYA PRADESH
BENCH AT INDORE

FORM – 'E'
Form of Supply of Information to the Applicant
[Rule 4(3)]

No. RTIA/DR-HCIND/ **3745**

Indore, Dated 18th July, 2013

From:

The Additional Registrar,
State Public Information Officer,
High Court of M.P., Bench at Indore.

To,

Mr. Mehfooz Ahmed,
House No. 1, New Vakil Colony,
Awadhpora, Kampoo, Lashkar,
Gwalior (M.P.) 474 001.

This has reference to your application Form-A dated 22/10/2012, which was registered at I.D. No. 755/2012-13 at Main Seat, Jabalpur and subsequently received by undersigned, on transfer from Public Information Officer, Jabalpur vide Form-C under Memo No. 1125, dated 06/11/2012 (Inwarded at Indore Bench & delivered to undersigned on 27/05/2013). The said application was re-transferred to the S.P.I.O., Gwalior Bench Registry on 29/05/2013 and after receiving the information in negation, it was returned to S.P.I.O., Jabalpur. As per directions contained in Memo No.905 dated 12/07/2013 (received by the undersigned on 17/07/2013) of S.P.I.O., High Court of M.P., Jabalpur, your application as above has been re-registered by the undersigned at I.D. No.12/2013-14 at Indore Bench.

The chronology en-route of your application is worth reproducing here for your kind information.

The aforesaid application as received from S.P.I.O., Jabalpur was re-transferred under Rule 6(3) of the Right to Information Act, 2005 for appropriate action to the State Public Information Officer, High Court of M.P., Bench at Gwalior under Despatch No.3063 dated 29/05/203 as the information sought by you under point no. (1) relates to Shri S.G. Mohorir (Assistant Registrar) who was posted at Gwalior Bench Registry and his Service Record too was transferred to Gwalior Bench from this Bench Registry upon his transfer & promotion to Gwalior. Copy of the said memo was endorsed to you under Despatch No.3064 dated 29/05/203. **The office of this Bench Registry also reported that on perusal of the personal file of Shri S.G. Mohorir, then P.S., it was found that the desired documents viz. copies of marksheets & certificate of HSSC (12th) were not available on record.**

In response to this Bench Registry's Memo No.3063 dated 29/05/203 as stated above, the State Public Information Officer of Gwalior Bench Registry **returned your original application to the undersigned under Memo No.19865 dated 07/06/203 reporting that the documents as desired by you at point no.(1) of your application [the marksheet/certificate of HSSC (12th) and the ACRs of preceding 5 years (point no.2)] pertaining to Shri S.G. Mohorir, Assistant Registrar are not available at the Bench Registry Gwalior.** S.P.I.O., Gwalior Bench has also endorsed copy of the said Memo dated 07/06/203 to you.


18/7/2013
ASR

After receiving back the application, in original, from S.P.I.O., Gwalior Bench Registry on 14/06/2013, the said original application Form-A dated 22/10/2012 of yours was returned by the undersigned to the S.P.I.O., High Court of M.P., Jabalpur vide Memo No.2390 dated 20/06/2013 for appropriate action on the rationale that the same stood originally registered with the S.P.I.O., Jabalpur vide I.D. No.755/2012-13 and the Benches dealt the point no.(1) of the application only on transfer. Copy of the said memo was endorsed to you under Despatch No.2391 dated 20/06/2013.

Inviting your kind attention towards the Memo No.905 dated 12/07/2013 of the Registrar (J-I)/S.P.I.O., High Court of M.P., Jabalpur, whereby it has been informed to the undersigned to decide the application by either ways as there is no provision to return any RTI application. It has also been stated in the said memo that the original application is not received along with this Bench Registry Memo No.2390 dated 20/06/2013 as upon verification of the record of this Bench Registry, it (application) is found to be inadvertently retained here at Indore.

As per the information furnished by the office of this Bench Registry vide office report dated 29/05/2013 and the information furnished by the S.P.I.O., Gwalior Bench Registry (vide Memo No.19865 dated 07/06/2013) with regard to point no.(1) **[the marksheet/certificate of HSSC (12th)]** of your Application dated 22/10/2012 submitted originally at the Main Registry Jabalpur and re-registered here at I.D. No.12/2013-14 in the office, this is inform^{ed} that:-

- **Documents/copies of marksheet & certificate of HSSC (12th) pertaining to Shri S.G. Mohorir (then Private Secretary) Assistant Registrar, High Court of M.P. Gwalior Bench are neither available in the Personal File nor in the Service Book of Shri S.G. Mohorir at Indore and at Gwalior Bench Registry.**



(A.V. MANDLOI)
ADDITIONAL REGISTRAR
STATE PUBLIC INFORMATION OFFICER,
HIGH COURT OF M.P.
BENCH AT INDORE